

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition for Special Leave to Appeal (C) No. 2937/2022

[Arising out of impugned final judgment and order dated 21-12-2021 in CRP No. 1168/2021 passed by the High Court for The State of Telangana at Hyderabad]

HABIB ALLADIN & ORS.

Petitioner(s)

VERSUS

MOHAMMED AHMED

Respondent(s)

(IA No. 142861/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 25227/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 107802/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-01-2026 This matter was called on for pronouncement of Judgment today

For Petitioner(s) Mr. Pranab Kumar Mullick, AOR
Ms. Soma Mullick, Adv.
Mr. Hemant Kumar, Adv.
Mr. Abhishek Gupta, Adv.

For Respondent(s) Mr. Vipul Kumar , AOR

Leave granted.

Hon'ble Mr. Justice K. Vinod Chandran pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Sanjay Kumar and His Lordship.

The appeal is allowed in terms of the signed reportable judgment placed on the file.

Pending application(s), if any, also stand disposed of

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)